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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

✓
O.A/T.A No. 87/2004

R.A/C.P No.

E.P/M.A No.

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SECTION OFFICER (Judl.)

K. S. Saha
09.11.17

FORM NO. 4

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWATI BENCH.

ORDER SHEET

Org.App/ Misc.Petn/ C.Petn/ Rev.Appl. 87/04

In O.A. _____

Name of the Applicant(S) V. Simpson

Name of the Respondent(S) M. O. I Joms

Advocate for the Applicant S.K. Medhi, N. Medhi

Counsel for the Railway/ C.G.S.C. R.K. Bhanjali

OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL
<p>This application is in form is filled in Form No. 10/- deposited in P/B/D No. 116.389919 Dated 1.4.04</p> <p><i>[Signature]</i> Dy. Registrar</p> <p><i>[Signature]</i> 15/4/04</p> <p>Steps taken with envelopes.</p>	8.4.2004	<p>Heard Mr. S.K. Medhi, learned counsel for the applicant.</p> <p>Issue notice to show cause as to why the application shall not be admitted, returnable by four weeks. List on 19.5.2004 for admission.</p> <p><i>[Signature]</i> Member (A)</p>
<p><i>[Signature]</i></p> <p>Notice & order dt. 8/4/04 sent to D/S for issuing to respondent nos 1 to 5.</p> <p><i>[Signature]</i></p>	19.05.2004	<p>The application is admitted. Issue notice to the parties, returnable within four weeks. List on 23.6.2004 for orders.</p> <p><i>[Signature]</i> Member (A)</p>

[Handwritten]
12/5/04

Service report are still awaited

21.7.04. Present: Hon'ble Mr.K.V.Sachidanandan
Judicial Member
Hon'ble Mr.K.V.Prahladan, Admini-
strative Member.

postal A/D
card return
from respondent
nos - 1, 4.

9/6/04

pl.

21/2/04

13/8

When the matter came up for hearing the learned counsel for the applicant submitted that he does not want to press the application because of that the applicant has got the ^{prayed for} reliefs. He wants to withdraw the application. Accordingly, the application is dismissed on withdrawal.

[Signature]
Member(A)

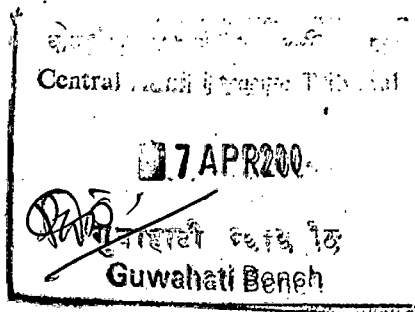
[Signature]
Member(J)

lm

13.8.04

Copy of the order
has been sent to the
Office. for *[illegible]*
The same to the
applicant by post.

[Signature]



2

Filed by Smt. Veikhonei Singson Applicant
through Sanjay Kumar Madani Advocate
7.4.2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH

(An application U/s 19 of the administrative tribunals Act, 1985)

O.A. NO. 87 /2004

Smt Veikhonei Singson

...APPLICANT

-vs-

Union of India & Ors

...RESPONDENTS

SYNOPSIS AND LIST OF DATES

The this application has been filed challenging the inaction of the respondent authorities regarding payment of Government Provident Fund amounting to Rs. 1,47,261/- of the husband of your applicant Late P. Singson, Ex. Sub Area Organiser which has been delayed without any reasons since the date of his death in 4.9.98. Your applicant has been suffering from immense hardships, financially and otherwise and as countless communications from your applicant and between the offices having failed to bear any result, your applicant has been compelled to approach this Hon'ble Tribunal to direct the respondent authorities to immediately make the aforesaid payment.

1.5.76: The late Husband of your applicant, Late Paokholien Singson joined the services of the SSB, i.e. Special Security Bureau.

4.9.98: The husband of the applicant passed away untimely while on duty as Sub-Area Organiser.

17.10.98: Letter from the Area Organiser, Tezu certifying that after the death of Late P. Singson, his family became eligible for benefits such as family pension, death-cum-retirement gratuity etc.

21.11.98: Legal heir certificate duly issued in favour of your applicant by the Additional Deputy Commissioner, District N.C. Hills, Haflong, Assam.

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The applicant thereafter applied for GPF amounting to Rs.1,47,261/- belonging to her late husband in the Performa enclosing all necessary documents.

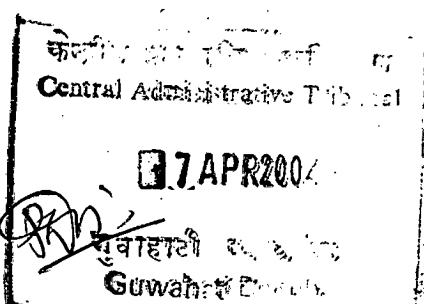
August 2002: As no payment of GPF received, your applicant issued letter afresh to the respondent no. 3 praying for release of the GPF.

November 2002: Letter by your applicant to the respondent no. 4 requesting him to correspond with the Head Quarters regarding GPF.

18.12.02: Letter by the respondent no. 4 to the Deputy Director of Accounts, PAO, SSB (MHA), New Delhi informing that vide letter dated 17.10.98 all the documents were sent to the then DACS to release all the benefits accruing to your applicant.

10.12.03: Letter by the office of the respondent no. 3 to the respondent no. 5 with a direction that the Performa for final payment case in respect of your applicant's late husband be sent to the office of the respondent no. 3 urgently along with the death certificate.

As of now more than five years has passed away since the death of her husband but she is yet to receive the aforesaid GPF. The authorities concerned have been using all dilly - dallying tactics and passing on the buck to one another for reasons best known to them because of which your applicant has been harassed all these years. Therefore having no other alternative your applicant has come before this Hon'ble Tribunal seeking justice.



b

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - GUWAHATI BENCH

(An application under Sec 19 of the Central Administrative Tribunal Act, 1985)

O.A. No. _____ of 2004

Smt Veikhonei Singson

...APPLICANT

VS

Union of India & ors

...RESPONDENTS

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Filed through
Sanjay Kumar Medhi
7-4-2004
(S K Medhi)
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH

(An application U/s 19 of the administrative tribunals Act, 1985)

Filed by

Veikhonei Singson
Applicant

Through
Sanjay Kumar Medhi
Advocate
7.4.2004

O.A. NO. _____ / 2004

BETWEEN

Smt Veikhonei Singson
W/O Late Paokholien Singson
R/O N.C. Hills Autonomous Council colony
Haflong, District: N.C. Hills, Assam.

...APPLICANT

AND

1. Union of India
Represented by
the Secretary to the Government of India
Ministry of Home Affairs, New Delhi
2. The Director General, SSB
Ministry of Home Affairs, New Delhi.
3. The Senior Assistant Director of Accounts
(Fund-III), O/o P.A.O. (SSB), M.H.A.
East Block-9, level - 6
R.K. Puram, New Delhi-66
4. The Area Organiser
SSB, Tezu, District Lohit
Arunachal Pradesh.
5. The Area Organiser
SSB, Jangpur
Madhubani, P/O Jangpur, Bihar

...RESPONDENTS

1: PARTICULARS OF THE ORDERS AGAINST WHICH THE APPLICATION IS MADE:

The applicant states that this application is not made against any particular order but has been filed challenging the inaction of the respondent authorities regarding payment of Government Provident Fund amounting to Rs. 1,47,261/- of the husband of your

applicant Late P. Singson, Ex. Sub Area Organiser which has been delayed without any reasons since the date of his death in 4.9.98. Your applicant has been suffering from immense hardships, financially and otherwise and as number of communications from your applicant and between the offices having failed to bear any result, your applicant has been compelled to approach this Hon'ble Tribunal to direct the respondent authorities to immediately make the aforesaid payment.

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2
Veikhonli Singson

2: JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the case against which he wants redressal is within the jurisdiction of this Tribunal.

3: LIMITATION:

The applicant further declares that the application is within the limitation prescribed under section 21 of the Administrative Tribunals Act, 1985.

4: FACTS OF THE CASE :

4.1. That your applicant states that she is a permanent resident of Haflong, N.C. Hills District, Assam. She is a widow having no source of income.

4.2 That the late Husband of your applicant, Late Paokholien Singson joined the services of the SSB, i.e. Special Security Bureau, on 01.05.1976, was posted at various places. However, to the utter misfortune of your applicant, her husband passed away untimely on 4.9.98 while on duty as Sub-Area Organiser, Chowkham, Lohit District.

A copy of the death certificate dated 4.9.98 is annexed hereto and marked as ANNEXURE I.

4.3 That after the death of Late P. Singson, his family became eligible for benefits such as family pension, death-cum-retirement gratuity etc. The Area Organiser, SSB, Tezu has written a letter dated 17.10.98 to the Director of Accounts, New Delhi

Veikhoi Singh Son

A copy of the letter dated 17.10.98 is annexed hereto and marked as ANNEXURE II.

4.4 That your applicant applied for legal heir certificate and the same was duly issued in her favour by the competent authority namely the *Additional Deputy Commissioner, District N.C. Hills, Haflong, Assam.*

A copy of the legal heir certificate dated 21.11.98 is annexed hereto and marked as ANNEXURE III.

4.5 That your applicant thereafter applied for the Government Provident Fund, (hereinafter referred to as GPF) amounting to Rs.1,47,261/- belonging to her late husband in the Performa enclosing all necessary documents. However till date the said GPF has not been paid to your applicant in spite of several reminders and running from pillar to post.

A copy of the application form filled up by your applicant is annexed hereto and marked as ANNEXURE IV.

4.6 That your applicant states that thereafter about four years elapsed but still she did not receive the aforesaid GPF. On making some enquiry your applicant was told that the necessary documents did not reach the office of the respondent no. 3 because of which the payment of the GPF was delayed. Therefore your applicant immediately sent all the necessary and required documents afresh to the respondent no. 3 vide letter dated August 2002 and praying that the aforesaid GPF be released at the earliest.

A copy of the letter dated August 2002 is annexed hereto and marked as ANNEXURE V.

4.7 That your applicant states that thereafter about two months passed away but still your applicant did not receive the aforesaid GPF. Therefore your applicant sent her representative to the respondent no. 4 and she was informed that the papers / documents in connection to the GPF are to be sent to the respondent no. 3 through the office of the respondent no. 4. Therefore as your applicant had already submitted all the necessary document with respect to the

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4
Vaikhanu Singson

aforesaid GPF, she sent a letter dated November 2002 to the respondent no. 4 requesting him to correspond with the Head Quarters.

A copy of the letter dated November 2002 is annexed hereto and marked as ANNEXURE VI.

4.8 That your applicant states that the respondent no. 4 wrote a letter dated 18.12.02 to the Deputy Director of Accounts, PAO, SSB (MHA), East Block - IX, Level - VI, RK Puram, New Delhi that vide letter no. Lt. A - 4 / 97 - 98 / 1199 - 1202 dated 17.10.98 all the documents were sent to the then DACS to release all the benefits accruing to your applicant on account of the death of her husband.

A copy of the letter dated 18.12.02 is annexed hereto and marked as ANNEXURE VII.

4.9 That your applicant states that thereafter more than a year passed away but your applicant still did not receive the aforesaid GPF. Therefore your applicant sent her daughter Smt. K. Singson to the office of the respondent no.3 at New Delhi where she was informed that the P.P. application was not received because of which the aforesaid GPF could not be released. The office of the respondent no. 3 therefore sent a letter dated 10.12.03 to the respondent no. 5 with a direction that the Performa for final payment case in respect of your applicant's late husband be sent to the office of the respondent no. 3 urgently along with the death certificate.

A copy of the letter dated 10.12.03 is annexed hereto and marked as ANNEXURE VIII.

4.10 That your applicant states that she has been receiving all other benefits accruing to her on account of the death of her husband such as family pension, death-cum-retirement gratuity, leave encashment, group insurance regularly. As such your applicant sees no reason as to why the payment of the GPF has not been paid to her.

4.11 That your applicant states that Section 3 (2) of the Provident Funds Act makes it incumbent that the sum standing to the credit of the subscriber or depositor at the time of his death be paid to the dependant widow and the said amount would be free from any debt or other liability incurred by the deceased.

Verkhona Singora

4.12 That your applicant states that Section 4 (1) (a) of the Provident Funds Act clearly stating that when the sum standing to the credit of the subscriber become payable and vests in a dependent under the provision of section 3 of the Act, the same has to be paid to the dependant as authorised by law.

4.13 That your applicant states that as of now more than five years has passed away since the death of her husband but she is yet to receive the aforesaid GPF. The authorities concerned have been using all dilly - dallying tactics and passing on the buck to one another for reasons best known to them because of which your applicant has been harassed all these years. Therefore having no other alternative your applicant has come before this Hon'ble Tribunal seeking justice.

5. **GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:**

5.1 For that, the impugned action of the respondent authorities in causing inordinate delay in release of the GPF is absolutely illegal and arbitrary on the face of it.

5.2 For that the post retirement / death benefit, consisting of pension, gratuity, leave encashment, group insurance and GPF etc are legal entitlement of your applicant. The respondent authorities are duty bound to release the same expeditiously and they have no right whatsoever to delay the release of the same.

5.3 For that the Hon'ble Supreme Court has held that post retirement benefit is not a bounty but a legal right entitled to by each employee. There cannot be any explicable reasons on the part of the respondent authorities to delay the release of the same.

5.4 For that the impugned action is not only illegal but inhumanitarian inasmuch as, the poor condition of your applicant has been specifically made known to the respondent authorities in the countless communications made by your applicant.

Vikram Singh

5.5 For that the delay in release of the post-retirement benefits to your applicant being for reasons solely attributable to the respondent authorities, your applicant is legally entitled to interest on the same as per law.

5.6 For that numerous demands from your applicant having failed to evoke any response from the respondent authorities and the dilly dallying tactics adopted by them being apparent from the communications, this Hon'ble Tribunal may be pleased to issued an appropriate direction for forthwith release of the GPF.

5.7 For that Section 3 (2) of the Provident Funds Act makes it incumbent that the sum standing to the credit of the subscriber or depositor at the time of his death be paid to the dependant widow and the said amount would be free from any debt or other liability incurred by the deceased.

5.8 For that Section 4 (1) (a) of the Provident Funds Act clearly stating that when the sum standing to the credit of the subscriber become payable and vests in a dependent under the provision of section 3 of the Act, the same has to be paid to the dependant as authorised by law.

5.9 For that in any view of the matter, the inaction of the respondent authorities regarding payment of GPF to your applicant is not sustainable in law and this Hon'ble Tribunal may be pleased to direct the respondent authorities to immediately release the entitlements to your applicant in the interest of justice.

6 : DETAILS OF THE REMEDIES EXHAUSTED :

That the applicant filed reminders and representations before the respondent no. 3 and 4 for taking steps so that the payments of the GPF be made to her at the earliest. But till date your applicant has not received a single paise of the aforesaid GPF in spite of the lapse of more than five years from the death of her husband in 1998.

B
7
Velkhone Singson

7 : MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT :

That the applicant declares that he has not filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any Court or any other authority or any other Bench of the Tribunal nor any such application, Writ petition or suit is pending before any of them.

8 : RELIEF SOUGHT :

In view of the facts mentioned in paragraph 4 above, the applicant, prays for the following relief:

In the premises aforesaid, it is therefore prayed that this Hon'ble Tribunal would be pleased to admit this application, call for the records of the case and issue notice to the respondent authorities as to why they should not be directed to pay to the applicant the aforesaid GPF amounting to Rs. 1,47,261 /- (Rupees one lakh forty seven thousand two hundred and sixty one) only along with interest and on hearing the parties be pleased to direct the respondent authorities to pay to the applicant the aforesaid GPF amounting to Rs. 1,47,261 /- (Rupees one lakh forty seven thousand two hundred and sixty one) only along with interest and / or to pass such further or other orders as may be deemed fit and proper.

9 : INTERIM RELIEF, IF ANY PRAYED FOR :

The applicant prays in the interim that till disposal of the application this Hon'ble Tribunal may direct the respondent authorities to immediately release 50% of the aforesaid GPF amounting to Rs. 1,47,261 /- (Rupees one lakh forty seven thousand two hundred and sixty one) to your applicant in the interest of justice

11: PARTICULARS OF BANK DRAFT / POSTAL ORDERS IN RESPECT OF
THE APPLICATION FEE :

- I) I.P.O. No. : 116 389919
II) Date : 1.4.2004
III) Issue by : Guwahati Post Office
IV) Payable at : Guwahati.

12 : LIST OF ENCLOSURES :

As stated in the index.

VERIFICATION

I, Smt. Veikhonei Singson, W/O Late Paokholien Singson, aged about 54 years, resident of N.C. Hills Autonomous Council Colony, Haflong, District: N.C. Hills, Assam, do hereby verify that the statements made in this application are true to my knowledge, belief and records which I believe to be true.

Date :

Veikhonei Singson

Place : Guwahati.

FORM NO. 8
MEDICAL CERTIFICATE OF DEATH

NAME OF DECEASED... P. Srinivas...

DATE OF DEATH ... 21.9.1985...

I hereby certify that I attended deceased from 3.19.1985 3 PM

To... 6/12/1985 12:55 PM ...

I
DISEASE OR CONDITION DIRECTLY LEADING TO DEATH

(This does not mean the mode of dying, e.g. heart failure, asphyxia, etc. It means the disease, injury, or complication which caused death)

ANTECEDENT CAUSES

Morbid conditions, if any, giving rise to the above cause stating the underlying condition last.

II
OTHER SIGNIFICANT CONDITIONS

Contributing to the death, but not related to the disease or condition causing it.

* CAUSE OF DEATH

Approximate interval between onset and death.

(a) Cardiac Respiration
due to (or as a consequence of)

9:55 hrs.

(b) Cirrhosis of liver
due to (or as a consequence of)

(c) Hypertension

! Central Malaria

IF DECEASED WAS A FEMALE

Was the death associated with pregnancy ?

Was there a delivery

If death was due to external causes (violence) fill in also the following accident, suicide or homicide

Date of injury How did injury occur ?

Signed by Dr. D. Srinivas Designation Medical Officer M.B.B.S., RMP etc.

Registration No. 19531

Date 21.9.1985

* Out of (a), (b) and (c) etc. underlying cause of death may be marked (yes) by the medical practitioner.

Certified to be true
Advocate

Miss. M. Srinivas

NO. 13/A-3/37-SS/1197-1202-
Directorate General of Security
Office of the Area Organiser, SSB,
Lohit District, Tezu, Arunachal Pradesh

Dated, Tezu the 11th October, 1998

To
The Director of Accounts,
Cabinet Sectt; R.K. Puram,
New Delhi-110065

Subject : : Grant of Family pension and death-cum retirement
gratuity.

Sir,

I am to state that Shri P. Singson, Sub-Area Organiser Lohit District, Chowkham died on 4/9/98. His family has become eligible for the grant of family pension and death cum retirement gratuity. Form No. 18, 16 and 12 duly completed are forwarded herewith for further necessary action please.

2. Form 18 has been signed by the undersigned and records available at this office has been filled up in various columns keeping remaining columns blanks against which records are not available at this office.

3. Govt dues as outstanding against the deceased Govt servant has been shown at SL No. 24 of part I of form 18 and also shown in No dues certificate alongwith enclosure to be recovered from his DCRG.

4. Regarding CGECIS/Leave encashment are being claimed separately.

5. Receipt of this letter alongwith all documents may please be acknowledged.

Yours faithfully,

Area Organiser, SSB
Lohit District, Tezu

List of enclosures:-

1. Form 18 in duplicate.
2. Application for withdrawal of GP Fund in duplicate alongwith (a) Death certificate in duplicate (b) Particulars of height and personal identification marks in duplicate (c) Specimen signature in triplicate (d) RII and finger impression in duplicate.
3. Photograph 4 copies along with form No 14 in duplicate/Specimen signature 4 copies// copies documents on academic qualification of children separately.

Copy to :-

1. The Divisional Organiser, SSB, AP Division, Itanagar for information please.
2. The DIG(EA), SSB Directorate, R.K. Puram, New Delhi for information please.

CCS NOO:-

Copy to :- Mrs V. Singson W/O Lt P. Singson, GC Langtha Sahib, Residence-Disnon, NE Hills, Haflong (Assam) for information please.

Certified to be true
Advocate

Area Organiser, SSB
Lohit District, Tezu

OFFICE OF THE DEPUTY COMMISSIONER; NORTH CACHAR HILLS; ; ; ;
H A F L O N G

LEGAL HEIR CERTIFICATE

This is to certify that Smti. V. Singen is the legal wife and legal heir of Lt. Paekhelien Singen, Ex. S.A.O. in S.S.B. Chawkham, under Lehit district, Arunachal Pradesh, who died on 4-9-98 leaving the following children :-

1. Miss Kimzaneng	daughter	30 years.
2. " Lhaineilam	"	26 "
3. " Phaljahel	"	24 "
4. " Limneineng	"	22 "
5. Mr. Thanggeumang	son	20 "
6. " Letminlal	"	19 "
7. Miss Lamtinkim	daughter	16 "

Being the legal heir Smti. V. Singen is entitled to receive all the amounts due to the deceased.

No. NCH/LG/78/98
 dated 21-11-98.

Certified to be true
le
 Advocate

21/11
 Addl. Deputy Commissioner,
 N. C. Hills, Haflong.

FORM :- III
 PROFORMA FOR APPLICATION OF WITHDRAWAL FORM
 PROVIDENT FUND

Ministry of Home Affairs ...
 Department of ...

Application for withdrawal from (here enter the name of the fund:

1. Name of the subscriber : JA. P. SINGSON
2. Account number (with departmental suffix) : DACS/VVF/211
3. Designation : L2 - S.A.D
4. Pay : Rs. —
5. Date of joining service and the date of superannuation : 01.05.1976.
6. Balance at the credit of the subscriber on the date of application as below :- Rs.
7. i) Closing balance as per statement for the year ... : Rs. 1,47,261/-
- ii) Credit from to :
Rs. p.m. on the account of monthly subscription.
- iii) Refunds made to the fund after the closing balance vide (i) above.
- iv) Withdrawal during the period from... to ...
8. Net balance at credit on the date of application. : Rs. 1,47,261/-
9. Amount of withdrawal required. : Rs. 1,47,261/- (Final withdrawal)
- 10: (a) Purpose for which withdrawal is required: : Final withdrawal
- (b) Rule under which the request is covered, : not admissible.
11. Whether any withdrawal was taken for the same purpose earlier. If so indicate the amount and the year:
12. Name of the Accounts Officer maintaining the Provident Fund Account. : Mr. D. H. Director of Accounts (Fund-III) c/o P.A.O (S.B) MRA, East Block-1, Level - 6, R.K. Puram, New Delhi

Certified to be true
[Signature]
 Advocate

[Signature]
 Signature of the applicant:
 w/o J. P. Singson

Dated at HAFLONG
The Aug'02.

To,

The Sr.Asstt. Director of Accounts (Fund-III)
O/o P.A.O.(SSB), M.H.A.
East Block-9,
Level -6, R.K. Puram,
NEW DELHI- 66.

Sub :- Final withdrawal of G.P.F. of Late P. Singson, Ex- S.A.O.
Chowkham under TEZU.

Sir,

With profound grief, this is to intimate you that my husband Shri P. Singson, S.A.O who have expired on the 4th of September 1998, his G.P.F. balance/account has not been paid or received by me/my family, even after waiting for almost 4 years, (uptil now i.e. August 2002.) despite of sending the required documents in time.

Sir, It is very surprising that your office has not received any papers/documents whichever was forwarded to you by the Area Organiser, TEZU. Now find no other alternative, I am sending the relevant papers directly to you for further necessary action please.

However, after lapse of 4 years, I am requesting you again to pay/release my late husband's G.P.F. Money to me without any further delay where I am the legal heir of my husband (copy enclosed) to overcome my financial hardships.

Lastly, it is worth mentioning here that, I am being paid my monthly family pension. Gratuity, Leave encashment, Group Insurance etc. have been drawned accordingly.(copy enclosed).

Thanking you in anticipation.

Encl:- A/A.

9(nine) copies

Yours faithfully,

V. Singson

(MRS. V. SINGSON)

W/o Late P. SINGSON, Ex-S.A.O.

Present address- C/o Ms. N. SINGSON,
O/O Supdt. Of Police, N.C. HILLS DIST.

P.O. HAFLONG, HAFLONG-788819(ASSAM)

PH. NO. 03673- 36729 (R)

N.B:- All correspondence(if any) may kindly be made on the given present address.

Certified to be true
Ja
Advocate

P/c

To,

Dated at Haflong,
The - Nov'02.The Area Organiser,
S.S.B. TEZU,
Arunachal Pradesh.

Sub :-

GPF - Case of Lato P. Singson, Ex-SAO, Chowkham under TEZU.

Sir,

With due respect, I beg to state the following few lines for your kind information and immediate necessary action.

Sir, Last August'2002, I have sent my application along with the documents which is available with me to the **Sr. Asstt. Director of Accounts (Fund-III), New Delhi**, requesting him to release my late husband's GPF money (copy enclosed) but after almost three months passed, I have been informed verbally that all the papers/documents is to be sent through proforma by your Office stating about the money already withdrawn or yet to be withdraw by the legal heir of the deceased.

So, now I am requesting you once again to do needful at the earliest from your end. Since I am suffering so much in need of money at this juncture. **And I would like to mention here that I have gone through a major operation (Kidney operation) in the month of Sept'02** spending heavy amount of money which have kept me in full debt. Thinking about repaying and maintaining my family with this mere monthly penslon is keeping me in mental agony. Hoping and expecting that your office will surely help me overcome this financial hardships.

I, therefore, request you to kindly process the case and make a correspond with the Head quarter immediately to extend your co-operation with a widow of your organization.

Thanking you.

V. Singson

Encl: As above.

Yours faithfully,

(MRS. V. SINGSON)
W/o Late P. SINGSON, Ex-S.A.O.
Present address- C/o Ms. N. SINGSON,
O/O Supdt. Of Police, N.C. HILLS DIST.
P.O. HAFLONG, HAFLONG-788819(ASSAM)
PH. NO. 03673- 236729 (R)

N.B:- All correspondence(if any) may kindly be made on the given present address.

Certified to be true
Advocate

P/C

No. LE/A-4/97-2002/2210-11
 Government of India
 Ministry of Home Affairs
 Office of the Area Organiser
 SSB Lohit Distt: Tozu(AP).

Dated : 18/12/02

To

The Dy Director of Accounts,
 PAO, SSB(MHA),
 East Block-IX, Level-VI,
 RK Puram, New Delhi-110066.

Subject : Non-receipt of final GPF by widow of Late
 P. Singson, ex-SAO.

Sir,

Kindly find herewith a representation submitted by Mrs. V. Singson, wife of Late P. Singson, ex-SAO, who expired on 4.9.98 at Chowkham while serving as SAO under this establishment.

In this regard it is to state that as the claimant has intimated vide her letter dt. 12.11.02 (copy enclosed) that she has not received the GPF although she had sent the required application for final withdrawal of GPF in form-III.

She has also intimated that you are directed verbally to send all the papers/documents through this office. In this connection this office letter No. LE/A-4/97-98/1199-1202 dt. 17.10.98 may please be referred to wherein all the documents sent to the then DACS to release all the benefits by the claimant Mrs. V. Singson w/o Late P. Singson.


In this connection it is to state that Pension papers, not submitted by the AO concerned and no record of pension payment are maintained in the cases of G/officers.

Hence, a copy of letter dt. 12.11.02 addressed to the office is sent herewith for further necessary action and release the GPF amount payable to the claimant at the earliest please.

It is to inform you that an amount of Rs.2500/- was paid to Mrs. V. Singson as Immediate grant on the death of Late P. Singson, the amount may please be recovered from the GPF amount and sent to this office please.


Encls : As above.


Yours faithfully,


 Area Organiser,
 SSB Tozu

Copy to :-

Smt. V. Singson
 W/o late P. Singson, Ex-SAO.

Certified to be true

 Advocate


 Area Organiser,
 SSB Tozu

DAO / SSB (Ac No) / VVF - 221 / 2003 - 4 / 900-9051

10.12.03

To
Area Organiser
SSB Jangpur
Madhubani P.O. Jangpur
Bihar

Sub: GPF Final Payment case of late Sh. P. Singson (Ex SAO of A.O. Tezu) (VVF-221)

Sir,

Smt K. Singson, D/O late Sh. P. Singson (Ex SAO of A.O. Tezu) (VVF-221) has visited this office personally on 9.12.03 and informed that the payment of GPF balance in r/o her late father has not released so far.

In this regard it is intimated that as far as his ledger account in r/o late Sh. P. Singson (Ex SAO of A.O. Tezu) (VVF-221) GPF Final Payment case has not been made by this office as, no P.P. application has been received.

Hence Performa for GPF final payment case in r/o late Sh. P. Singson (Ex SAO of A.O. Tezu) (VVF-221) may be furnished to this office urgently along with death certificate of late officer

Yours faithfully,

Sd/- illegible

Sr SO (Fd III)

10.12.03

Copy to
Mrs V. Singson
C/O Mrs N. Singson
O/O Superintendent of police
Haflong, N.C. Hills, Assam.
Pin 788819

Certified to be true
Jen
Advocate